

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 232/MP/2026 along with I.A. 76/2026

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 19th June, 2026

In the matter of

Petition under Section 79 of the Electricity Act, 2003 and Regulations 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) seeking approval from this Hon'ble Commission for transfer of General Network Access Renewable Energy from the Petitioner No. 1 i.e., Tata Steel Limited to Petitioner No. 2 i.e., Indian Metals and Ferro Alloys Limited.

And in the matter of

1. Tata Steel Limited (TSL)

Bombay House,
24 Homi Mody Street,
Fort, Mumbai - 400001

2. Indian Metals and Ferro Alloys Limited (IMFA)

IMFA Building, Bomikhal,
P.O. Rasulgarh,
Bhubaneswar – 751010

...Petitioners

VERSUS

Central Transmission Utility of India Limited

“Saudamini”, 1st floor, Plot No-2
Sector-29, Gurgaon, Haryana – 122001

...Respondent

Parties Present:

Shri Arvind Thapliyal, Advocate, TSL

Shri Siddharth Pandey, Advocate, TSL

Shri Daksh Jain, Advocate, TSL

Ms. Mandakini Ghosh, Advocate, IMFA

ORDER

The present Petition has been filed by the Petitioners, Tata Steel Limited (TSL) and Indian Metals and Ferro Alloys Limited (IMFA) seeking the following reliefs:

“(a) Set aside and quash the Impugned Letter dated 25.02.2026 issued by the Respondent refusing to grant approval for transfer of 68 MW GNARE from Petitioner No. 1 to Petitioner No. 2, as being arbitrary, unreasonable, and contrary to the objectives of the GNA Regulations and the Electricity Act, 2003;

(b) approve and grant permission for the transfer of 68 MW GNARE from Petitioner No. 1 to Petitioner No. 2 pursuant to the Asset Transfer Agreement dated 04.11.2025 in terms of this Hon’ble Commission’s power to regulate under the Electricity Act and extant Regulations; or

In the alternative,

(c) exercise its powers to remove difficulty, vested under Regulation(s) 41 and 42 of the GNA Regulations, and to make such provision(s), by order, as may appear necessary for removing any difficulty, in giving effect to the objectives of the GNA Regulations, and accordingly approve the transfer of 68 MW GNARE from Petitioner No. 1 to Petitioner No. 2

(d) Pass any other such Orders that this Hon’ble Commission may deem fit and proper in the facts and circumstances of the present case.”

2. The Petitioner has also filed an Interlocutory Application bearing I.A. No. 76/2026 dated 23.4.2026 seeking the following reliefs:

“(a) Stay the operation and effect of the Impugned Letter dated 25.02.2026 issued by the Respondent refusing to grant approval for transfer of 68 MW GNARE from Petitioner No. 1 to Petitioner No. 2, pending final disposal of the main Petition

(b) Direct the Respondent to provisionally recognize and record Petitioner No.2 (i.e., Indian Metals and Ferro Alloys Limited) as the grantee of the 68 MW GNARE in respect of the Jaipur Unit, subject to final orders in the main Petition.

(c) Restrain the Respondent from taking any coercive steps or adverse action against the Petitioners on account of utilization of the said GNARE by Petitioner No. 2 pursuant to the Asset Transfer Agreement dated 04.11.2025, pending final disposal of the main Petition.

(d) Pass any other or further order(s) as this Commission may deem fit and proper in the facts and circumstances of the case and in the interests of justice.”

3. The matter was called out for hearing on 11.6.2026. During the course of the hearing, the learned counsel for Petitioner No. 1, TSL, sought permission to withdraw

the present Petition with a prayer to adjust the filing fees paid in the instant Petition against the Petition to be filed in future.

4. Considering the submissions made by the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the instant Petition. The filing fees paid by the Petitioner in the present Petition shall be adjusted against the Petition to be filed by the Petitioner in the future.

5. Accordingly, Petition No. 232/MP/2026, along with the I.A. No. 76/2026, is disposed of, as withdrawn.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson